Central Administrative Tribunal, Allahabad.

Registration Review Applicant No.27-A of 1987

Rakesh Kumar Sharma Applicant

Vs.

DRM, Central Railway & another ... Respondents.

Hon.D.S.Misra, AM

Hon.G.S.Sharma, JM

(By Hon.G.S.Sharma, JM)

The applicant has filed this review petition against our order dated 9.4.1987 dismissing his petition under Section 19 of the Administrative Tribunals Act XIII of 1985 on the ground that he did not exhaust the departmental remedies available to him. It is contended that no departmental remedy was available to him under the Railway Servants (Discipline and Appeal Rules, 1968 (inshort DA Rules) and under the similar circumstances, this Tribunal admitted 0.A.Nos. 205 of 1987,210 of 1987 and 215 of 1987.

We have carefully considered the contention of the applicant and it appears that his case is not covered under R.18 of the DA Rules and no appeal has been provided against the impugned order of termination of the services of the applicant. An appeal could be made but as some other petitions were admitted in similar circumstances, we allow the review petition and recall our order dated 9.4.1987.

AM

J

Dated 22.5.1987